

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
CP(IB) 723 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Key Associates

V/s

Manpasand Beverages Ltd

.....Applicant

.....Respondent

Order delivered on ..12/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant

: Ld. Adv. Ms. Suddhasattwa Roy

For the Respondent

: Ld. Adv. Mr. Jaimin R Dave

ORDER

Learned Counsel for the Corporate Debtor pointed out that the Special Leave to Appeal No. 6452 of 2021 is filed by the Suspended Management of the Corporate Debtor, wherein the Hon'ble Supreme Court passed an order dated 20th April, 2021 for the direction to maintain the *status-quo* as far as the CIRP of the Corporate Debtor in other matter is concerned.

We direct the Learned Counsel for the Corporate Debtor to produce the hard copy of the order of the Supreme Court on record within a week.

The matter stands adjourned to 15.03.2022.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**